

ARMS ACT: POSSESSION OF KNIVES ETC. ILLEGAL

Notification No. 6312-6552-II-B (i) Dated The 22nd November, 1974: Where as the State Government is of the opinion that having regard to the prevailing conditions in the State of Madhya Pradesh, it is necessary and expedient in the public interest that the acquisition possession and carrying of sharp edged weapons with a blade more than 6 inches long 2 inches wide and spring actuated knives with a blade of any size in public places should also be regulated.

Now therefore in exercise of the powers conferred by section 4 of the Arms Act, 1959, (No. 54 of 1959) read with the Government of India, Ministry of Home Affairs, Notification No. G.S.R. 1309, dated the 1st October 1962, the State Government hereby directs that the said section shall apply with effect from the date of publication of this Notification in the “Madhya Pradesh Gazette” to the whole of the State of Madhya Pradesh in respect of acquisition, possession or carrying of sharp edged weapons with a blade more than 6 inches long or 2 inches wide and spring actuated knives with a blade of any size in public places only.